NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.58/(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016

NAME OF THE PARTIES: M/s. Anchor Leasing Pvt. Ltd. & Ors.

V/s. M/s. Kehem Land and Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ALEX JOSE	ACCOUNTANT	1.
2	Adv. Reena m. Parely	Ady for Pethioner	Dofachy
3. 4	Hr. Kahul	Adra, for letitioner Order	RAY

C.P. No. 58/397-398/CLB/MAH/2012

- 1. Ld. Counsel for Petitioner is present. Accountant from the side of respondent is also present in person.
- Both the sides have informed that some settlement is in progress, however no evidence has been produced by either party. In this context an observation made by CLB order dated 1.10.2014 is worth noting.
- 3. Both the sides shall revert back with evidence the position of the progress pertaining to amicable settlement on or before 20.10.2016.
- 4. List this case for hearing on 25.10.2016
- 5. Date duly communicated to both the sides in the court.

sd/-

Shri M.K. Shrawat Member (Judicial)

Dated: 02.10.2016